

National Company Law Tribunal

Allahabad Bench

C P No. 299/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2018

NAME OF THE COMPANY: ROC Vs. M/s. Pitambra Securities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271/272

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

CP No.299/ALD/2018

Sh. Krishna Dev Vyas, CGSC for ROC, Kanpur is present. ROC has filed this petition against Pitambra Securities Pvt. Ltd. U/s 271(c) of the Companies Act, 2013 for winding up of the respondent company. Heard. Admitted. Let, notice be issued on the respondent. Counter may be filed within two weeks from the date of service of notice. Thereafter, rejoinder, if any, may be filed within one week with a copy in advance to the opposite party.

List the matter on 27th September, 2018.

Meanwhile, respondents are restrained from alienating encumbrance or transferring the fixed assets of the company. They are further restrained from operating the bank accounts as of today. Order may be communicated to the respondent company by hand and through email also.

Dated:23.08.2018

**SAROJ RAJWARE
MEMBER (TECHNICAL)**

**V.P. SINGH,
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)